

1/23.2.1996

Hon'ble Mr. K.D. Saha, Member (A)

Heard the learned counsel for the applicant.

The applicants, herein having been working as Seasonal Khalasi in the department of Central Water Commission, Bihar, Patna. It is stated that every year they work for  $4\frac{1}{2}$  months during rainy season and thereafter through out the year they have no work. By this application, it is prayed that a direction be issued to the Respondents to grant retaining allowance or any other appropriate allowance with half pay for the period during which the seasonal khalasis are sitting idle due to the termination after working for  $4\frac{1}{2}$  months. The learned counsel for the applicant submits that a representation was submitted in this connection to the Chairman, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi on 1.12.1995, but no reply has been issued with regard to the same. It is further submitted that in other organisations of the Central Government, namely Survey of India and Sugar Corporation etc., the employees whose work are seasonal in nature are getting retaining allowances/25% of pay with all allowances for the period they are sitting idle. Similarly, the Bihar Survey Government, Patna which is a Bihar State Government Organisation, the seasonal employees are getting half pay with all allowances for the period they sit idle. The submission is that on the analogy, the applicants should also be allowed retaining allowance or any other appropriate allowance with half pay for the period during which the Seasonal Khalasis are to sit idle.

2. Considering the submissions, I am of the view that this case may be disposed of by giving a direction to the respondents to dispose of the representation, a copy of which at Annexure-1 dated 1.12.1995, by <sup>a</sup> reasoned and speaking order. Accordingly, I hereby direct the respondents to consider and dispose of the above said representation dated 1.12.1995 by <sup>a</sup> reasoned and speaking order within a period of 3 months from the date of communication of this order. With this observation, this application is disposed of.

MPS.

( K. D. Saha )  
Member (A)

23.2.96